

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No.631/2015  
in  
OA No.3405/2013  
MA No.3627/2015**

this the 23<sup>rd</sup> day of July, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Shri Shyam Singh  
Age-74 years  
Retd. Sub-Inspector  
S/o Shri Surat Singh  
R/o 33/18 (Ground Floor)  
Shakti Nagar  
Delhi -7. ....Petitioner

(By Advocate:None)

Versus

1. Shri B.S.Bassi  
Commissioner of Police  
Police Headquarters, IP Estate  
M.S.O. Building, New Delhi.
2. Shri Braham Singh  
Deputy Commissioner of Police  
1<sup>st</sup> Balallian, DAP (Earlier part of Vth BN)  
Kingsway Camp, Delhi – 110 009. ....Respondents

(By Advocate:Ms. Sumedha Sharma)

**ORDER (ORAL)**

**By Hon'ble Mr. V. Ajay Kumar, Member (J)**

None for the applicant.

2. This Tribunal disposed of the OA No.3405/2013 of the applicant vide its order dated 23.04.2015 as under :-

"9. In the facts and circumstances of the case, the O.A. is disposed of with direction to the respondents to release the amount of gratuity payable to the applicant within four weeks from today, subject to verification of the fact that no charge sheet in the criminal case had been filed by the Investigating Agency before the Trial Court before the date of his retirement, and to pay him interest on the amount of leave encashment @ 8% from 18.09.2010 till 14.11.2013 and on the amount of gratuity @ 9% from 18.09.2010 till the date of its payment within the timeframe and subject to the condition stipulated above. No order as to costs."

3. The learned counsel for the respondents, while filing additional affidavit along with various documents showing payments of gratuity and interest on delayed payment of DCRG and also the interest on leave encashment submitted that they have complied with the order of this Tribunal and, accordingly, prays for dismissal of the CP.

4. On perusal of the additional affidavit filed by the respondents and documents enclosed with it, we are satisfied that the respondents have substantially complied with the order of this Tribunal. Accordingly, the CP is closed. Notices are discharged. No costs.

**(Dr. Birendra Kumar Sinha)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**